

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3466  
TO BE ANSWERED ON 16<sup>TH</sup> MARCH, 2018**

**PHYSIOTHERAPY CLINICS**

**3466 . SHRIMATI SANTOSH AHLAWAT:  
SHRI A.T. NANA PATIL:  
SHRI SUNIL KUMAR SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of physiotherapy clinics functioning at present in the country;
- (b) the details of controlling/regulating authority concerning the ethical/unethical practices in physiotherapy in India;
- (c) the criteria and qualification required to run a physiotherapy centre;
- (d) the details regarding requirement of certification to run a physiotherapy clinic to ensure public safety; and
- (e) whether there is any grievance redressal mechanism or authority in the Ministry and if so, the details and composition thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a): Health is a State subject and no such information/data is available centrally. However, under Clinical Establishments Act as per data available of online registration in 10 States/UTs namely, Himachal Pradesh, Jharkhand, Uttarakhand, Rajasthan, Assam, Andaman & Nicobar Islands, Daman & Diu, Dadra & Nagar Haveli, Puducherry, and Chandigarh, a total Physiotherapy centers functioning are 463.

(b): Clinical Establishments Act has provision of District Registry Authority for registration and regulation of Clinical Establishment including Physiotherapy centers in each district in the state where Clinical Establishment Act is applicable. As on date Clinical Establishments Act is adopted in 11 States namely, Arunachal Pradesh, Himachal Pradesh, Sikkim, Mizoram, Bihar, Jharkhand, Uttar Pradesh, Uttarakhand, Rajasthan, Assam and Haryana and 06 UT's namely, Andaman & Nicobar Islands, Daman & Diu, Dadra & Nagar Haveli, Puducherry, Chandigarh and Lakshadweep.

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(c) & (d): Under Clinical Establishments Act, National Council for Clinical Establishments has approved minimum standards to run a physiotherapy center which is available on web-link : <http://clinicaestablishments.gov.in/WriteReadData/597.pdf>

Wherever Clinical Establishment Act is applicable, no one can run a Clinical Establishment without registration. For registration and continuation, the Clinical Establishment including Physiotherapy centre, is required to fulfill minimum standards, minimum requirement of personnel, maintenance of records, compliance to Standard Treatment guidelines and comply to all other provisions of Clinical Establishment Act.

(e): A Joint Secretary level officer of the Department of Health and Family Welfare is the nodal Officer for grievances and all Director/DS level officers have been made nodal officers for their respective Divisions within the Department.

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